

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD.

Allahabad, this the 16, day of May, 2002.

QUORUM : HON. MRS. MEERA CHHIBBER, J.M.

O. A. No. 454 of 2002.

Smt. Anupam Saxena, wife of Late Sri Kuldeep Prakash Saxena, residence of 1174, G.T.B. Nagar, Karel Scheme, Allahabad.

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..... Applicant.

Counsel for applicant : Sri S. Verma.

Versus

1. Lekha Adhikari (Prashasan), Karyalaya Pradhan, Maha Lekhakar, U.P., Allahabad.
2. Principal Accountant General (A&E), U.P., Allahabad.
3. Comptroller & Auditor General of India, 10, Bahadur Shah Jafar Marg, New Delhi.
4. Union of India through its Secretary, Ministry of Finance, New Delhi.....

..... Respondents.

Counsel for respondents :

O R D E R

BY HON. MRS. MEERA CHHIBBER, J.M.

The grievance of the applicant in this case is that even though her husband has died on 13.3.1999 and she had given the application immediately after her compassionate appointment on 18.3.1999 yet by order dated 17.1.02, she has been simply informed that request for appointment on compassionate ground has been rejected after due consideration. The order is attached with the O.A. The grievance of the applicant is that no reasons has been given as to why her representation has been rejected though her financial position is very bad and she is suffering due to sudden loss of her husband. The applicant has three unmarried daughters and no son to support her. The applicant is hardly 46 years of age. The applicant is well qualified lady having master degree in Arts and also teaching certificate (LT). Therefore, it is not known as to why the respondents have rejected the case of the applicant. Afterall the respondents are under the



obligation to pass a detailed and reasoned order to show that they have applied their mind to the circumstances of the case and rejection in stereo type single line order is not sustainable. Therefore, in my considered opinion, this matter can be disposed of at admission stage itself by giving a direction to the respondents to consider the application of the applicant and pass a reasoned and speaking order within a period of ^{eight} ~~four~~ weeks from the date of receipt of a copy of this order with intimation to the applicant. The applicant is at liberty to challenge the same in accordance with law in case she is still aggrieved. With the above direction, the case is disposed of.



J.M.

Asthana/